

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

EXCISE APPEAL NO. 51227 OF 2018

(Arising out of Order-in-Appeal No. 14(SJ)CE/JPR/2017 dated 29 December, 2017 passed by the Commissioner (Appeals), Central Goods & Service Tax and Central Excise, Jaipur)

Lupin Forging Pvt. Ltd.

E-225, RIICO Industrial Area, Bagru Extn.-II
Jaipur

.....Appellant

Versus

Commissioner of Central Excise & CGST

NCRB, Statute Circle, C-Scheme
Jaipur

.....Respondent

APPEARANCE:

NONE for the Appellant

Shri O.P. Bisht, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.50584/2022

DATE OF HEARING/DECISION : July 06, 2022

JUSTICE DILIP GUPTA :

It is stated by learned Authorized Representative appearing for the Department that a certificate in Form-IV has been issued regarding full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**